

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-507
IB-392/ND/2020

IN THE MATTER OF:

Sellowrap Industries Pvt Ltd

V/s.

Nibha Enterprise Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 06.07.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for petitioner has submitted that the matter has already been settled between the parties but he has not filed the withdrawal application.

On perusal of the order dated 09.02.2021, we notice that the petitioner was directed to file the withdrawal application in terms of the settlement arrived in between the parties but the same has not been filed as yet.

Since, the matter has been settled in between the parties. **Therefore, this application is dismissed for the non-compliance of the order dated 09.02.2021.**

54/-

(K.K. VOHRA)
MEMBER (T)

54/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

Khushboo